

- (v) Supplementary Statement No. XIV Eighth Session, 1959. [See Appendix III, annexure No. 115.]
- (vi) Supplementary Statement No. XXI Seventh Session, 1959. [See Appendix III, annexure No. 116.]
- (vii) Supplementary Statement No. XX Sixth Session, 1958. [See Appendix III, annexure No. 117.]
- (viii) Supplementary Statement No. XXIII Fifth Session, 1958. [See Appendix III, annexure No. 118.]
- (ix) Supplementary Statement No. XXXIII Fourth Session, 1958. [See Appendix III, annexure No. 119.]
- (2) G.S.R. 1480 dated the 10th December, 1960. [Placed in Library, See No. LT-2575/60.]
- (ii) A copy of Notification No. G.S.R. 1474 dated the 10th December, 1960 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944.
- (iii) A copy of Notification No. G.S.R. 1477 dated the 10th December, 1960 under sub-section (4) of Section 43B of the Sea Customs Act, 1878. [Placed in Library, See No. LT-2576/60.]
- (iv) A copy of Notification No. G.S.R. 1478 dated the 10th December, 1960 making certain amendment to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library, See No. LT-2577/60.]

AMENDMENT TO MINERALS (CONSERVATION AND DEVELOPMENT) RULES

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy of Notification No. G.S.R. 1458 dated the 10th December, 1960, making certain amendment to the Minerals (Conservation and Development) Rules, 1958, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-2574/60.]

NOTIFICATIONS UNDER CENTRAL EXCISE AND SALT ACT, SEA CUSTOMS ACT AND MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table—

- (i) A copy of each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the central Excise Rules, 1944:—

- (1) G.S.R. 1448 dated the 1st December, 1960;

STATEMENT re: PRIZE BONDS

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table a copy of Statement on Five Year Interest Free Prize Bonds, 1965. [Placed in Library, See No. LT-2578/60.]

12.36 hrs.

SYNOPSIS OF PROCEEDINGS OF COMMITTEES ON DRAFT THIRD FIVE YEAR PLAN

COMMITTEE 'A' (POLICY, RESOURCES AND ALLOCATIONS) ..

Shri N. R. Ghosh (Cooch-Bihar): I beg to lay on the Table a copy of